

TMB

Tamilnad Mercantile Bank Ltd.

L65110TN1921PLC001908

MEHDIPATNAM BRANCH: Door No.13-6-436/A/33, Lakshmi Apartments, Lakshmi Nagar, Mehdipatnam (67th Pillar), Hyderabad-500028, Telangana State. Mob.: 9100046074, 040-23517477.

SALE NOTICE

Notice for intended sale of immovable secured asset under rule 8(6) of security interest enforcement rules, 2002 issued to Borrowers/ Mortgagees/ Guarantors

To: Borrower/ Partners/ Mortgagee/ Guarantor: 1) M/s. Venus Digital, Flat No.302/MCH No.12-2-784/1/1, Rethi-Bowl, Asif Nagar, Hyderabad-500028. 2) Mr. Mohmood Bin Abdullah Jabri, S/o. Mr. Abdullah Bin Abdullah Kareem Jabri, 19-3-1089/A/119, Madina Colony, Jahanuma, Chaminar, Hyderabad-500053. 3) Mr. Ahmed Bin Mohmood, S/o. Mr. Mohmood Bin Abdullah Jabri, 19-3-1089/A/119, Madina Colony, Jahanuma, Chaminar, Hyderabad-500053.

Sub: Notice for Sale

Auction sale of immovable property mortgaged to Tamilnad Mercantile Bank Limited, Mehdipatnam Branch, under the provisions of the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 for recovery of dues from Borrower/ Guarantor/ Mortgagee.

Whereas the Authorised Officer had issued Demand Notice dated 02/12/2023 under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 demanding full repayment of dues in respect of the loan accounts mentioned therein. On its non-payment, the Authorised Officer of Tamilnad Mercantile Bank Limited in exercise of the powers under Section 13(12) took possession of the secured immovable assets given below under Section 13(4) of the below mentioned secured assets. The same was intimated to you vide letter/ Possession Notice dated 05.02.2024.

The total dues of the Bank as on 14.02.2024 in respect of the said account is Rs.3,86,380.49 (Term Loan - Rs.3,25,623.49 and GECL Term Loan Rs.60,757.00) (Rupees Three Lakhs Eighty Six Thousand Three Hundred Eighty and Paise Forty Nine Only) Take notice, that if the entire amount as mentioned above along with the subsequent interest and cost is not remitted to the Bank before the date of publication of notice for public auction or inviting quotations or tender from public or private treaty as mentioned below, the secured assets as per the description given below will be sold by undersigned/ Authorised Officer by public auction as provided in sub-rule(5) of rule 8 of the Security Interest (Enforcement) Rules in exercise of the powers under the said Act and as per the terms and conditions set forth hereunder.

As per Rule 6 (2) and 8(6) of The Security Interest (Enforcement) Rules 2002 framed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, 30 days notice of intended sale is required to be given and hence we are issuing this notice. The amount due as on 14.02.2024 is Rs.3,86,380.49 (Term Loan - Rs.3,25,623.49 and GECL Term Loan Rs.60,757.00) (Rupees Three Lakhs Eighty Six Thousand Three Hundred Eighty and Paise Forty Nine Only) with further interest, costs, other charges and expenses thereon.

Please take note that this is notice of 30 days and the schedule mentioned properties shall be sold under the Act by the undersigned/ Authorised Officer any time after 30 days. The under mentioned property will be sold by public auction for the recovery of Rs.3,86,380.49 (Term Loan - Rs.3,25,623.49 and GECL Term Loan Rs.60,757.00) as on 14.02.2024 together with interest and costs.

DESCRIPTION OF THE IMMOVABLE PROPERTIES TO BE SOLD

All that the Residential Flat bearing Flat No.103, first floor, in the premises no. 12-2-784/B/103, in the building complex name as "Range View Apartments" with a plinth area of 1148.00 sq.feet (including common areas) along with undivided share of land 20.00 sq.yards situated at Rethibowli, Hyderabad-500028 standing in the name of Mr. Mohmood Bin Abdullah AL Jabri. Boundaries: North: Flat No.106, South: Flat No.102 & Corridor, Stair Case, East: Flat No.104, West: Open to Sky.

Place: Mehdipatnam Sd/- Authorised Officer
Date: 16.02.2024 Tamilnad Mercantile Bank Ltd., For Mehdipatnam Branch

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DAIRY CROP TECHNOLOGIES PRIVATE LIMITED

Sl.	Particulars	Details
1.	Name of Corporate Person	Dairy Crop Technologies Private Limited
2.	Date of Incorporation of Corporate Person	15.03.2021.
3.	Authority under which corporate person is incorporated/ registered	The Registrar of Companies, Hyderabad
4.	Corporate Identity Number/ Limited Liability Number/ Of Corporate Person	U74999TG2021PTC149628
5.	Address Of The Registered Office And Principal Office (if Any) Of Corporate Person	4-62/1/F, Sneha Nagar, Hyderabad, Habsiguda, Telangana, India, 500007
6.	Liquidation commencement date of Corporate Person	19.02.2024
7.	Name, address, email address, telephone number and the registration number of the liquidator	Mohd Nazim Khan, MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008, India nazim@mnkassociates.com, dairycropvol@outlook.com Registration No. IBB/IPL-002/IN-00076 /2017-18/10207 AFR Valid upto 15.10.2024 20th March, 2024
8.	Last date for submission of claims	

Notice is hereby given that Dairy Crop Technologies Private Limited has commenced voluntary liquidation on 19.02.2024.

The stakeholders of Dairy Crop Technologies Private Limited are hereby called upon to submit a proof of their claims, on or before 19th March, 2024, to the Liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 22.02.2024
Place: New-Delhi

SD/-
Mohd Nazim Khan
(Voluntary Liquidator)

INDIAN OVERSEAS BANK

Adoni Branch(2601) ,D.No.21-218/13, 14, Balaji Complex, Opp. Balaji Nursing Home, Near Yemginnagar Circle, Adoni,Kurnool Dist - 518301 Phone No: 08512 - 250010

(APPENDIX IV) POSSESSION NOTICE (for immovable property) [Rule 8(1)]

Whereas, The undersigned being the Authorised Officer of the Indian Overseas Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 29.11.2023 calling upon Borrower 1/M/s Sri Panchamukhi Textiles Permanent/Communication Address: H.No 5-630, Sreenarayana Peta, Adoni, Kurnool Dist, Andhra Pradesh - 518301 Office Address: D.No 18-586-2, MM Road, Adoni, Kurnool Dist,Andhra Pradesh - 518301 2.Mr. V Sreenivasulu S/o V Venkata Permanent /Communication Address:H.No.5-630, Sreenarayana Peta, Adoni, Kurnool Dist, Andhra Pradesh - 518301 Office Address: D.No.18-586-2, MM Road,Adoni, Kurnool Dist, Andhra Pradesh - 518301 to repay the amount mentioned in the notice being Rs.10,18,846.06 (Rupees Ten Lakh Eighteen Thousand Eight Hundred Forty Six and Paise Eighty Six Only) as on 27.11.2023 with further interest at contractual rates and rests, charges etc. till date of realization within 60 days from the date of receipt of the said notice.

1. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on 19th day of February of the year 2024.

2. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Indian Overseas Bank for an Amount of Rs.10,50,520.06 (Rupees Ten Lakh Fifty Thousand Five Hundred Twenty and Paise Six Only) as on 31.01.2024 with interest thereon at contractual rates & rests as agreed, charges etc., from the aforesaid date mentioned in the demand notice till date of payment less repayments, if any, made after issuance of Demand Notice. The dues payable as on the date of taking possession is Rs.10,50,520.06 as on 31.01.2024 payable with further interest at contractual rates & rests, charges etc., till date of payment.

3. The borrowers' attention is invited to provisions of Sub-section (8) of the Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the immovable property

A Residential property situated in Kurnool Dist, Kurnool R.D. & Adoni S.R.D within Adoni Municipal area limits at Survey No:53 with D.No.18/582, 18th Ward, Matkarwadi Street, Adoni with area of the site as 33.54 sqyds Boundaries with:North: Rastha, South: House of Sundar Babu and Sreedhar Babu, East: House of Walchand, West: House of Amrith Raj and Dileep Kumar

Date: 19.02.2024 Authorised Officer
Place: Adoni Indian Overseas Bank

"IMPORTANT"

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FOR DAILY BUSINESS.

FINANCIAL EXPRESS

DAILY

SOUTH INDIAN BANK

Branch Address : Door no S-13/F, Ward no 4, Sai Nimran Autanagar, Vanasthalipuram, Hayathnagar Rangareddy, Telangana-500070, Branch Mail ID: br695@siib.co.in

Gold Auction for Mortgages at Bank

Whereas, the authorized officer of The South Indian Bank Ltd., issued Sale notice(s) calling upon the borrower to clear the dues in gold loan availed by him. The borrower had failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned will conduct online auction of the gold ornaments strictly on "As is What is Basis" & "Whatever there is Basis" & "Without recourse Basis". The auction will be conducted online through <https://egold.auctiontiger.net> on 26-02-2024 from 12:00pm to 03:00pm for the borrower MR. JULAKANTI SRINIVAS REDDY account number 0695653000014812.

Please contact Auction Tiger on 6352632523 for more information.

Sd/- Manager
The South Indian Bank Ltd.

TMB

Tamilnad Mercantile Bank Ltd.

L65110TN1921PLC001908

MEHDIPATNAM BRANCH: Door No.13-6-436/A/33, Lakshmi Apartments, Lakshmi Nagar, Mehdipatnam (67th Pillar), Hyderabad-500028, Telangana State. Mob.: 9100046074, 040-23517477.

SALE NOTICE

Notice for intended sale of immovable secured asset under rule 8(6) of security interest enforcement rules, 2002 issued to Borrowers/ Mortgagees/ Guarantors

To: Borrower/ Partners/ Mortgagee/ Guarantor: 1) Mrs. Shaheen Fatima, W/o: Mr. Mohammed Osman, 8-15-32/A/3, Sastripuram, Mailardevpally, Gaganpahad, K.V.Ranga Reddy, Hyderabad-500052. 2) Mr. Mohammed Osman, S/o. Late Mohammed Yaseen, 8-15-32/A/3, Sastripuram, Mailardevpally, Gaganpahad, K.V.Ranga Reddy, Hyderabad-500052.

Sub: Notice for Sale

Auction sale of immovable property mortgaged to Tamilnad Mercantile Bank Limited, Mehdipatnam Branch, under the provisions of the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 for recovery of dues from Borrower/ Guarantor/ Mortgagee.

Whereas the Authorised Officer had issued Demand Notice dated 05.12.2023 under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 demanding full repayment of dues in respect of the loan accounts mentioned therein. On its non-payment, the Authorised Officer of Tamilnad Mercantile Bank Limited in exercise of the powers under Section 13(12) took possession of the secured immovable assets given below under Section 13(4) of the below mentioned secured assets. The same was intimated to you vide letter/ Possession Notice dated 09.02.2024.

The total dues of the Bank as on 15.02.2024 in respect of the said account is Rs.19,50,314.10 (Term Loan - Rs.9,91,940.10 + Home Loan -Rs. 9,58,374.00) (Rupees Nineteen Lakhs Fifty Thousand Three Hundred Fourteen and Paise Ten Only) Take notice, that if the entire amount as mentioned above along with the subsequent interest and cost is not remitted to the Bank before the date of publication of notice for public auction or inviting quotations or tender from public or private treaty as mentioned below, the secured assets as per the description given below will be sold by undersigned/ Authorised Officer by public auction as provided in sub-rule(5) of rule 8 of the Security Interest (Enforcement) Rules in exercise of the powers under the said Act and as per the terms and conditions set forth hereunder.

As per Rule 6 (2) and 8(6) of The Security Interest (Enforcement) Rules 2002 framed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, 30 days notice of intended sale is required to be given and hence we are issuing this notice. The amount due as on 15.02.2024 is Rs.19,50,314.10 (Term Loan - Rs.9,91,940.10 + Home Loan - Rs.9,58,374.00) (Rupees Nineteen Lakhs Fifty Thousand Three Hundred Fourteen and Paise Ten Only) with further interest, costs, other charges and expenses thereon.

Please take note that this is notice of 30 days and the schedule mentioned properties shall be sold under the Act by the undersigned/ Authorised Officer any time after 30 days. The under mentioned property will be sold by public auction for the recovery of Rs.19,50,314.10 (Term Loan - Rs.9,91,940.10 + Home Loan - Rs. 9,58,374.00) as on 15.02.2024 together with interest and costs.

DESCRIPTION OF THE IMMOVABLE PROPERTIES TO BE SOLD

All that the residential House Municipal No.8-15-32/A/3, on part of Plot No.1034/1 and 1034/2, in Sy.No.134/20, in Block-C, admeasuring 150.00 Sq.yards or 125.4 sq.mtrs (out of 500 Sq.yards) situated at Shastripuram Colony, Mailardevpally Village, GHMC, Rajendranagar Circle and Mandal, R.R.Dist., Telangana standing in the name of Mr. Shaheen Fatima, W/o, Mohammed Osman. Boundaries: North: Common passage, South: Plot No.1033/2, East: Road, West: Portion of H.No.8-15-32/A/3, On part of Plot No.1034/1 and 1034/2.

Place: Mehdipatnam Sd/- Authorised Officer
Date: 16.02.2024 Tamilnad Mercantile Bank Ltd., For Mehdipatnam Branch

HINDUJA HOUSING FINANCE

CIN U65922TN2015PLC10093

Corporate Office: 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai - 600 015, Tamil Nadu, India. Regional Office: 2nd Floor, T19 Towers, Karbla Maidan, Rangigudi, Secunderabad, Hyderabad-Telangana-500003. www.hindujahousingfinance.com

APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas The undersigned being the Authorized Officer of the Hinduja Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (ACT NO.54 OF 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to below mentioned Borrowers/ Guarantors. After completion of 60 days from date of receipt of the said notice, The Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrowers/ Guarantors and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on them under section 13(4) of the said Act read with Rule 8 of the said Rules on this.

Sr. No.	Loan No, Borrower and Co-Borrowers Name and Address	Total Dues O/s	Demand Notice Date	Date of Physical Possession
1	1. Smt. Botla Ramadevi W/o. Botla Ashok, 2. Sri. Botla Ashok W/o. Botla Odaiah, Both are Residing at: R/o. Part of Plot No.32 and 33, Aareply Village, Theegalagutpally Village and Gram Panchayath, Karimnagar Mandal and District, Pin Code: 505001 and also residing at H.No.8-46, Annaram Village, Manakondur Mandal, Karimnagar District. Pin Code: 505469. LAN No: AP/WGL/KRR/NA00000052	Rs. 22,43,918/- (Rupees Twenty-Two Lakhs Forty Three Thousand and Nine Hundred Eighteen Only)	24-09-2020	17-02-2024
DESCRIPTION OF PROPERTY: The RCC Roofed Semi-Finished House No Not allotted, having a Ground Floor Plinth area 594.00 Sft, First Floor Plinth area 594.00 sft. Constructed in Part of Plot No.32 and 33, admeasuring 121.00 Sq.yards or 101.64 Sq.mtrs. in Sy.No.306/ Situated at Aareply Revenue Village of Theegalagutpally Village and Gram Panchayath of Karimnagar Mandal and District and Under the Jurisdiction of Sub-District and District Registration Karimnagar and bounded as follows East By: Land of Others West By: 20 Feet Wide Road North By: Part of Plot No. 32 South By: Remaining Part of Plot No.32 and 33.				

The Borrowers/ Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hinduja Housing Finance Limited, for an above-mentioned demanded amount and further interest thereon.

Place: Hyderabad, Date: 23-02-2024 Sd/- (Authorised Officer), Hinduja Housing Finance Limited.

HDFC BANK

We understand your world

Ref: HDFC/5957639/13(2)SARFA/FEB-24

HDFC Bank Limited

Head Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai, Maharashtra, 400013 Branch Office: HDFC Bank House, H.No. 6-3-246 and 6-3-244/A, 3rd floor, Roxana Palladium, Road no.1, Banjara Hills, Hyderabad, Telangana, 500034

Dated: 01-02-2024

To,

1. Mr. KOMIREDDY SHANKAR, S/o Ramulu Komireddy, H No 2-42, Venkatrapet, Metpally, Karimnagar, Metpalli-505325.(APPLICANT)
2. Mr. KOMIREDDY SHESHAGIRI, S/o Shankar Komireddy, H No 2-42, Venkatrapet, Metpally, Karimnagar, Metpalli-505325.(CO-APPLICANT)
3. Mr. AKULA PRAVEEN, S/o Narsaiah Akula, H No 2-2-242, Dubbawada, Metpally, Karimnagar, Metpalli-505325.(GUARANTOR)

Subject: Notice US 13(2) of Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (hereinafter called 'ACT').

Dear Sir / Madam,

The undersigned has been duly appointed as Authorized Officer by the Bank in terms of the provisions of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act-2002, hereinafter referred to as "the Act", hereby issues you the following notice:

At the request of addressee No 1, 2 & 3 financial assistance under our Kisan Gold Card scheme for Rs. 47,72,30/- (Rupees Forty Seven Lakhs Seventy Seven Thousand Two Hundred and Thirty only) (ROI @ 12%) and postponement accounts created at various instance as per the requirement and as mentioned in the table provided hereunder against the property mentioned as the Scheduled Property was granted by HDFC Bank Ltd., having its Registered Office at HDFC Bank House, Senapati Bapat Marg, Lower Parel (W) Mumbai 400013, through its Metpalle -Telangana Branch.

Loan No	Product	Disbursement Date	Loan Amount	Foreclosure amount	Date of Foreclosure
50200038758661	Retail Agri Cash Credit	30-04-19	Rs. 7,77,230	Rs.7,69,740.50	29/01/24
50200038763598	Farm Development Loan-DOD	30-04-19	Rs. 33,00,000	Rs.12,95,699.54	29/01/24
		Total Amount	Rs.47,77,230	Rs.20,65,440.04	

The postponement accounts created to help you all to keep the account in standard condition due to natural calamity affecting crop and as per the guide lines of the regulator Reserve Bank of India.

The loan was repayable as per the terms and conditions mentioned in the sanctioned letter and schedule of the loan agreements accepted and signed by you all addressees. The addressee No 1 had mortgaged the property mentioned in the schedule of this notice in favor of HDFC BANK LTD., towards security for repayment of the said loan availed by Addressee.

The terms and conditions of the loan as per the offer letter were accepted and there after all of you have executed various documents including the loan agreement in respect of the schedule property.

Due to non-payment of debited interest / installments on 01-10-2023 your account has been classified as Non-Performing Assets as per the Reserve Bank of India guidelines. In spite of our several reminders for repayment of the amount, you have failed to discharge your liabilities.

Under these circumstances, the Bank has decided to recall the loan granted to you in terms of section 13(2) of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.

Therefore, HDFC Bank Ltd., hereby puts you on notice US 13(2) of the said ACT by issuing this notice to discharge in full your liabilities stated hereunder to the HDFC BANK LTD. within 60 days from the date of receipt of this notice. Your outstanding liabilities are Rs.20,65,440.04/- (Rupees Twenty Lakhs Sixty Five Thousand Four Hundred Forty Rupees Four Paise Only), as on 29-01-2024 with further interest and incidental expenses, costs as stated above in terms of this notice US 13(2) of the ACT. HDFC BANK LTD. will exercise all or any of the rights detailed under sub section (4) of the Section 13 and under other applicable provisions of the said ACT.

You are also put on notice that in terms of sub section 13 of Section 13 of the ACT you are restrained from transferring by sale, lease or otherwise the said secured assets detailed herein below, without obtaining written consent of the HDFC BANK LTD. The notice has been issued without prejudice to the other legal right / remedies available to the secured creditor to initiate any other legal proceedings/action as deemed fit and necessary under the provisions of any other law for the time being in force OR to proceed with the already initiated legal actions in normal course. You are also put on notice that any contravention of this statutory injunction/restraint as provided under the said ACT is an offence.

SCHEDULE PROPERTY OF KOMIREDDY SHANKAR

Pertaining to the House bearing No 2-1-312/A (part) to an extent of 121.5 sq yards, situated at Metpalle village Metpalle mandal of Jagtill District, with in the following boundaries:- EAST:- New house of Jetti Lingam, WEST:- Open place of J.Sunandha V.L.T No.2-1-312 (part), NORTH:- 33 feet wide Road, SOUTH:- N.H.No 63 Road.

Please comply with the demand under this notice and avoid all unpleasantness. In case of non-compliance further needful action will be resorted to, holding you liable for all costs and consequences.

Place: Hyderabad
Date : 22-02-2024

Authorised Officer
For HDFC Bank Ltd.

HDFC BANK

We understand your world

Ref: HDFC/6076810/13(2)SARFA/FEB-24

HDFC Bank Limited

Head Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai, Maharashtra, 400013 Branch Office: HDFC Bank House, H.No. 6-3-246 and 6-3-244/A, 3rd floor, Roxana Palladium, Road no.1, Banjara Hills, Hyderabad, Telangana, 500034

Dated: 01-02-2024

To,

1. Mr. MABBU NARAYANA, S/o Pochamallu Mabbu, H No 4-6-426/5/b/1, Annapurna Colony NTPC, Ramagundam, Peddapalli 505215.(APPLICANT)
2. Mr. MABBU JAMUNA, W/o Mabbu Narayana, H No 4-6-426/5/b/1, Annapurna Colony NTPC, Ramagundam, Peddapalli 505215.(CO-APPLICANT)
3. Mr. LAGISHETTI CHAKRAPANI, S/o Lagishetty Narayana, H No 3-43, Gudipet, Namnur, Adilabad, Dona Banda-504207(GUARANTOR)

Subject: Notice US 13(2) of Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (hereinafter called 'ACT').

Dear Sir / Madam,

The undersigned has been duly appointed as Authorized Officer by the Bank in terms of the provisions of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act-2002, hereinafter referred to as "the Act", hereby issues you the following notice:

At the request of addressee No 1, 2 & 3 financial assistance under our Kisan Gold Card scheme for Rs.24,90,000/- (Rupees Twenty Nine Lakhs Ninety Thousand only) (ROI @ 11%) and postponement accounts created at various instance as per the requirement and as mentioned in the table provided hereunder against the property mentioned as the Scheduled Property was granted by HDFC Bank Ltd., having its Registered Office at HDFC Bank House, Senapati Bapat Marg, Lower Parel (W) Mumbai 400013, through its Ramagundam Branch.

Loan No	Product	Disbursement Date	Loan Amount	Foreclosure amount	Date of Foreclosure
50200040496744	Retail Agri Cash Credit	20/07/19	Rs. 9,90,000	Rs.10,69,566.60	29/01/24
50200040496761	Farm Development Loan-DOD	20/07/19	Rs.15,00,000	Rs.5,04,721.46	29/01/24
		Total Amount	Rs.24,90,000	Rs.15,74,288.06	

The postponement accounts created to help you all to keep the account in standard condition due to natural calamity affecting crop and as per the guide lines of the regulator Reserve Bank of India.

The loan was repayable as per the terms and conditions mentioned in the sanctioned letter and schedule of the loan agreements accepted and signed by you all addressees. The addressee No 1 had mortgaged the property mentioned in the schedule of this notice in favor of HDFC BANK LTD., towards security for repayment of the said loan availed by Addressee.

The terms and conditions of the loan as per the offer letter were accepted and there after all of you have executed various documents including the loan agreement in respect of the schedule property.

Due to non-payment of debited interest / installments on 31-03-2021 your account has been classified as Non-Performing Assets as per the Reserve Bank of India guidelines. In spite of our several reminders for repayment of the amount, you have failed to discharge your liabilities.

Under these circumstances, the Bank has decided to recall the loan granted to you in terms of section 13(2) of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.

Therefore, HDFC Bank Ltd., hereby puts you on notice US 13(2) of the said ACT by issuing this notice to discharge in full your liabilities stated hereunder to the HDFC BANK LTD. within 60 days from the date of receipt of this notice. Your outstanding liabilities are Rs.15,74,288.06/- (Rupees Fifteen Lakhs Seventy Four Thousand Two Hundred Eighty Eight Rupees Eight Paise Only), as on 29-01-2024 with further interest and incidental expenses, costs as stated above in terms of this notice US 13(2) of the ACT. HDFC BANK LTD. will exercise all or any of the rights detailed under sub section (4) of the Section 13 and under other applicable provisions of the said ACT.

You are also put on notice that in terms of sub section 13 of Section 13 of the ACT you are restrained from transferring by sale, lease or otherwise the said secured assets detailed herein below, without obtaining written consent of the HDFC BANK LTD. The notice has been issued without prejudice to the other legal right / remedies available to the secured creditor to initiate any other legal proceedings/action as deemed fit and necessary under the provisions of any other law for the time being in force OR to proceed with the already initiated legal actions in normal course. You are also put on notice that any contravention of this statutory injunction/restraint as provided under the said ACT is an offence.

SCHEDULE PROPERTY OF MABBU NARAYANA

R.C.C House bearing H.No 6-2-414/12/B, in the land admeasuring 133.33 Sq Yards or 117.48 Sq Meters in Sy No 606/B, situated at Jangon Shast, Gadavarihah, Ramagundam Municipal Corporation, Peddapalli District with the following boundaries as per technical:- Boundaries : EAST:- Open place of D.Kavitha & C.H. Radha, WEST:- Open place of G.Shankar, NORTH:- Road, SOUTH:- Road

Please comply with the demand under this notice and avoid all unpleasantness. In case of non-compliance further needful action will be resorted to, holding you liable for all costs and consequences.

Place: Hyderabad
Date : 22-02-2024

Authorised Officer
For HDFC Bank Ltd.

HDFC BANK

We understand your world

Ref: HDFC/1904933/13(2)SARFA/FEB-24

HDFC Bank Limited

Head Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai, Maharashtra, 400013 Branch Office: HDFC Bank House, H.No. 6-3-246 and 6-3-244/A, 3rd floor, Roxana Palladium, Road no.1, Banjara Hills, Hyderabad, Telangana, 500034

Dated: 01-02-2024

To,

1. Mr. RAJAIAH BOPPU, S/o Shivaiah, H No 407/66-10-1, Hitech City Street, Mancherla Village & Mandal, Adilabad Dist 504208(Applicant)
2. Mrs. PUSHPA LATHA BOPPU, W/o Rajaiah, H No 407/66-10-1, Hitech City Street, Mancherla Village & Mandal, Adilabad Dist 504208(Co-Applicant)
3. Mr. LAGISHETTI CHAKRAPANI, S/o Lagishetty Narayana, H No 3-43, Gudipet, Namnur, Adilabad, Dona Banda-504207(Guarantor)

Subject: Notice US 13(2) of Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (hereinafter called 'ACT').

Dear Sir / Madam,

The undersigned has been duly appointed as Authorized Officer by the Bank in terms of the provisions of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act-2002, hereinafter referred to as "the Act", hereby issues you the following notice:

At the request of addressee No 1, 2 & 3 financial assistance under our Kisan Gold Card scheme for Rs. 41,60,675/- (Rupees Forty One Lakhs Sixty Thousand Six Hundred Seventy Five Rupees Only) and postponement accounts created at various instance as per the requirement and as mentioned in the table provided hereunder against the property mentioned as the Scheduled Property was granted by HDFC Bank Ltd., having its Registered Office at HDFC Bank House, Senapati Bapat Marg, Lower Parel (W) Mumbai 400013, through its Mancherla -Telangana Branch.